

**THE CONTRACT LABOUR (REGULATION AND ABOLITION)  
(GUJARAT AMENDMENT) BILL, 2020.**

**GUJARAT BILL NO. 18 OF 2020.**

***A BILL***

*further to amend the Contract Labour (Regulation and Abolition) Act, 1970 in  
its application to the State of Gujarat.*

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:-

**1.** (1) This Act may be called the Contract Labour (Regulation and Abolition) (Gujarat Amendment) Act, 2020.

**Short title and commencement.**

(2) It shall be deemed to have been come into force on the 20<sup>th</sup> July, 2020.

**Amendment  
of section 1 of  
37 of 1970.**

**2.** In the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Gujarat (hereinafter referred to as “the principal Act”), in section 1, in sub-section (4),-

**37 of 1970.**

(i) in clause (a), for the word “twenty”, the word “fifty” shall be substituted;

(ii) in clause (b), for the word “twenty”, the word “fifty” shall be substituted;

(iii) in the proviso, for the word “twenty”, the word “fifty” shall be substituted.

**Repeal  
and  
saving.**

**3.** (1) The Contract Labour (Regulation and Abolition) (Gujarat Amendment) Ordinance, 2020 is hereby repealed.

**Guj.  
Ord. 7 of  
2020.**

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

## STATEMENT OF OBJECTS AND REASONS

The Contract Labour (Regulation and Abolition) Act, 1970 has been enacted by the Government of India as a means of regulating and ensuring the conditions of service and the payments to the labour employed by the industries.

During the present situation prevailing due to the COVID – 19, it is necessary to boost the economic activity and by way of offering an economic revival package in the State, it is felt that the establishments and contractors which employ more 50 people or more (previously 20) may be covered under the Act. It is also felt that because of the existing threshold limit, principal employers while hiring personnel or procuring commodities find it difficult to execute contracts, as the small units face hardship in ensuring formalities under the Act. It has been observed that the lower limit either encourages non-compliance or restricts the engagement of required labour as per demand. It is therefore, proposed that the existing threshold limit needs upward revision so as to provide more opportunity of employment and facilitate business in small units.

As the Legislative Assembly of the State of Gujarat was not in session, at that time, the Contract Labour (Regulation and Abolition) (Gujarat Amendment) Ordinance, 2020 was promulgated to achieve the aforesaid object.

This Bill seeks to replace the said Ordinance by an Act of the State Legislature.

Dated the 11<sup>th</sup> September, 2020.

**DILIPKUMAR THAKOR.**

*ANNEXURE***EXTRACT FROM THE CONTRACT LABOUR (REGULATION AND ABOLITION) ACT, 1970.****( 37 of 1970)****Short title, extent, commencement and application.**


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<b>1. (1) to (3)</b>	XXX	XXX	XXX
<b>(4) It applies-</b>			

(a) to every establishment in which twenty or more workmen are employed or were employed on any day of the preceding twelve months as contract labour;

(b) to every contractor who employs or who employed on any day of the preceding twelve months twenty or more workmen:

Provided that the appropriate Government may, after giving not less than two months' notice of its intention so to do, by notification in the *Official Gazette*, apply the provisions of this Act to any establishment or contractor employing such number of workmen less than twenty as may be specified in the notification

**GUJARAT LEGISLATURE SECRETARIAT**

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**[ SHRI DILIPKUMAR THAKOR,  
MINISTER FOR LABOUR AND  
EMPLOYMENT ]**

**( As published in the Gujarat Government  
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**D.M.PATEL,**

Secretary,

Gujarat Legislative Assembly.